

State vs. Salman
FIR No. 447/19
PS Laxmi Nagar
U/s 379 IPC

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).

Sh. Mohit Bhardwaj, Id. LAC for the accused (through video conferencing).

This is an application filed on behalf of the accused Salman, seeking bail.

Reply not filed by the IO. Let the same be filed on NDOH.

Put up on 17.10.2020.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

State vs. Rohit @ Chotu
FIR No. 02/19
PS YDM

U/s 392/34 IPC and u/s 25/27/54/59 Arms Act

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Mohit Bhardwaj, Id. Counsel for the accused (through video conferencing).

Request for adjournment received through Naib Court stating that the IO has not filed the reply.

Be listed on 17.10.2020.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).

Sh. Harcharan Singh, Id. Counsel for the accused (through video conferencing).

This is an application moved on behalf of the applicant/accused seeking release of his Driving License that is retained on the Court records.

It is submitted that the applicant requires his Driving License for renewal purpose, hence, it is prayed that the Driving License of the applicant be released to the applicant.

Heard and perused.

In view of the contents of the application and the submissions made, the application is hereby allowed.

Let the Driving License of the applicant be released after due acknowledgement.

Applicant/accused is directed to get the Driving License renewed and to place on record the new Driving License after its renewal.

Application disposed of accordingly.

Copy of this order be sent to the Id. Counsel for the applicant/accused through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

State vs. Jitender and ors.
FIR No. 0438/20
PS Laxmi Nagar
U/s 392/34 IPC

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Gyan Prakash, Id. Counsel for the applicant (through video conferencing).

Reply not filed by the IO. Let the same be filed on NDOH.

Put up on 17.10.2020.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

State vs. Karan Dutta
FIR No. 29/17
PS Shakarpur
U/s 356/379/411/34 IPC

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
None.

This is an application moved on behalf of the accused Karan Dutta for cancellation of NBWs issued against him.

None has appeared for the applicant/accused through video conferencing to argue upon the application.

Hence, the application is hereby dismissed in default and for non-prosecution.

Application disposed of accordingly.

Copy of this order be sent to the Id. Counsel for the accused through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

Girish Vadhera vs. M/s Krisons Electronics System Ltd,

16.10.2020

In view of the directions contained in the Office Order No.26.DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Sh. R.K. Sahni, Id. Counsel for the complainant (through video conferencing).

This is an application moved on behalf of the complainant seeking early hearing of the present matter.

It is stated that on the LDOH i.e. 08.10.2020, the matter was taken up through video conferencing and the same was adjourned to 27.02.2021 for PSE. It is prayed that the NDOH be preponed and matter be taken up in December, 2020.

Heard and perused.

In the interest of justice, the application is hereby allowed and the NDOH be preponed to 23.12.2020.

The date given earlier stands cancelled.

Application disposed of accordingly.

Copy of this order be sent to the Id. Counsel for the complainant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

State vs. Hritik
FIR No. 23274/20
PS Laxmi Nagar
U/s 379/411 IPC

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).

Sh. Mohit Bhardwaj, Id. LAC for the accused (through video conferencing).

This is an application moved on behalf of the accused seeking bail.

However, the bail has already been granted to the accused vide order dated 15.10.2020.

Hence, the present application is infructuous and is dismissed accordingly.

Application stands disposed of.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

State vs. Rahul
FIR No. 044547/19
PS Laxmi Nagar
U/s 379/411/34 IPC

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).

None.

None is present on behalf of the applicant/accused for arguments.

Hence, the application is dismissed in default and for non-prosecution.

Application disposed of accordingly.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).

Sh. Mohit Bhardwaj, Ld. Counsel for the accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Kayum, seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that the accused is in Judicial Custody since 02.12.2019. It is further stated that the accused has been falsely implicated in the present case. It is further stated that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, it is submitted by Ld. APP for the state that the allegations are grave and serious and the accused is a



habitual offender. It is submitted that the previous bail applications of the accused have already been dismissed by this Court and also by the Court of Ld. ASJ. Further, he may jump bail, if granted. Hence, accused doesn't deserve bail.

The court is mindful of the fact that as a general rule it is a bail not the jail which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of investigation and the possibility of the witness tempering with the evidence. The apprehension of threat to witnesses and the possibility of the accused fleeing the process of law, are factors which cannot be ignored.

In the case in hand, the allegations against the accused are grave and serious. Further, there has been no change of circumstances from the date of dismissal of the last bail application and the filing of the present application. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Kayum is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).

Sh. Mohit Bhardwaj, Id. Counsel for the accused (through video conferencing).

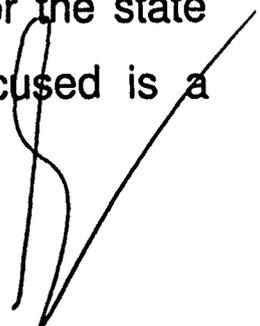
Vide this order, I shall dispose of the application moved by accused Kayum, seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that the accused is in Judicial Custody since 02.12.2019. It is further stated that the accused has been falsely implicated in the present case. It is further stated that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, it is submitted by Ld. APP for the state that the allegations are grave and serious and the accused is a



habitual offender. It is submitted that the previous bail applications of the accused have already been dismissed by this Court and also by the Court of Ld. ASJ. Further, he may jump bail, if granted. Hence, accused doesn't deserve bail.

The court is mindful of the fact that as a general rule it is a bail not the jail which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of investigation and the possibility of the witness tempering with the evidence. The apprehension of threat to witnesses and the possibility of the accused fleeing the process of law, are factors which cannot be ignored.

In the case in hand, the allegations against the accused are grave and serious. Further, there has been no change of circumstances from the date of dismissal of the last bail application and the filing of the present application. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Kayum is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/16.10.2020

16.10.2020

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020 of the Hon'ble High Court of Delhi and office order no. 5566-75/D&SJ (East)/KKD/Delhi dated 29.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matter is taken up for hearing through video conferencing using the App Cisco WebEx.

Present: Ld. APP for the State (through video conferencing).
Sh. Rajeev Kumar, Id. Counsel for the accused (through video conferencing).

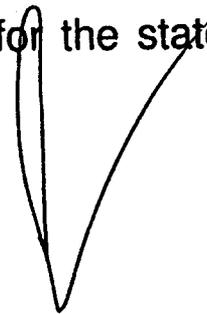
Vide this order, I shall dispose of the application moved by accused Ajay, seeking bail.

Reply filed by the IO. Same is perused.

Arguments on the bail application heard on behalf of both the parties.

It is submitted by Ld. Counsel for the accused that the accused is in Judicial Custody since 09.09.2020. It is further stated that the accused has been falsely implicated in the present case and nothing was recovered from the possession of the accused. It is further stated that accused is ready to abide by all terms and condition to be imposed upon him, if he is granted bail.

On the other hand, it is submitted by Ld. APP for the state



that the accused has been involved in several other criminal activities. Previous involvement list is annexed along with the reply filed by the IO and the accused is a habitual offender and may jump bail, if granted. Hence, accused doesn't deserve bail.

The court is mindful of the fact that as a general rule it is a bail not the jail which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of investigation and the possibility of the witness tempering with the evidence. The apprehension of threat to witnesses and the possibility of the accused fleeing the process of law, are factors which cannot be ignored.

In the case in hand, the accused is habitual offender and investigation is at initial stages. Therefore, there is every likelihood that accused may tamper the prosecution's evidence, if released on bail and the possibility of accused fleeing from the process of law cannot be ruled out. Hence, I do not find any merit in the present application of the applicant/accused. Accordingly, the present bail application of the applicant/accused Ajay is hereby **dismissed**.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/16.10.2020